

Central Administrative Tribunal, Lucknow Bench, Lucknow

CCP No. 42 of 2012 in O.A.No.487/2011

This the 14 th day of February, 2013

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Sri D.C. Lakha, Member (A)

Murari Lal Rawat aged about 57 years son of Sri Taini Das, r/o Village and Post Office Kharika Telibagh, Lucknow at present working as P.A. in Lucknow Chowk, HPO.

Applicant

By Advocate: Sri R.S.Gupta

Versus

Sri Sachin Kishore, DPS (HQ), O/o CPMG, U.P., Lucknow

Respondents

By Advocate: Sri S.P.Singh

ORDER (dictated in Open Court)

BY HON'BLE MR. JUSTICE ALOK KUMAR SINGH, MEMBER (J)

M.P. No. 330/2013: This is an application for taking compliance affidavit on record. MP allowed. Compliance Affidavit is taken on record.

2. Heard.

3. In para 4 of the compliance affidavit, it has been specifically said that in compliance of order in question, the appeal preferred by the applicant on 18.12.2011 has been decided on its own merit on 30.10.2012. The learned counsel for the petitioner has to say nothing substantial against it.

4. In view of the above, this contempt petition is finally struck off in full and final satisfaction. Notice stands discharged.

(D.C. Lakha)
Member (A)

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)

14.2.13

HLS/-